29 Written Answers

SHRI GURUDAS DAS GUPTA : Sir, it is not correct that he will not answer. . . (*interruptions*)...

MR. CHAIRMAN : He has given it very clearly in a socio-economic background of this and out of this you must all understand it. *(interruptions)* 

SHRI GURUDAS DAS GUPTA : Sir, he is refusing to answer.

MR. CHAIRMAN : He is not refusing to answer. Give him an opportunity to answer. . . . (*interruption*) . . . Please sit down. Let the Minister answer.

SHRI P. A. SANGMA : think the hon. Member is hundred per cent right that we should not wait for a committee meeting or labour conference to do something on child labour We have been trying to do something, As of today, we have got certain projects. There is one National Child Labour Programme under which we have got 10 projects in areas where child labour is concentrated. Last month we launched a national programme on elimination of child labour which is a programme funded by the Government of Germany through the ILO. We are very ambitious to launch another project of the ILO which we call 'Child Labour Action and Support Programme'. Therefore, the Government is proceeding with various projects. But the only point is that the Government alone will not be able to tackle this problem. We want the involvement of voluntary agencies. In fact, the ILO projects are being executed and implemented by the voluntary organisations as per the recommendations of the Government. As far as the specific issue. .. (Interruptions)...

MR. CHAIRMAN : Thank you. Question Hour is over.

## WRITTEN ANSWERS TO QUESTIONS

## Dumping of stocks in India

4. SHRI TRILOKI NATH CHATURVEDI:

## DR. MURLI MANOHAR JOSHI:

Will the Minister of COMMERCE be pleased to state :

(a) what is the extent of dumping of stocks in quantity and value itemwise, by foreign companies in India during the year 1992 and the first three months of 1993;

(b) what are the details of the representation made by the P.V.C. Resin Manufacturers Association, Bombay against dumping of stocks by foreign companies;

(c) whether Government propose to im pose anti-dumping duties on such imports; and

(d) if so, what arc the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (d) Anti-dumping investigations are made into the pricing policies of exporting companies upon a complaint being filed by the affected domestic industry. Antidumping investigations were initiated in three cases concerning import of PVC Resin, Styrene Butadiene Rubber and Bis-phenol-A.

PVC Resin Manufacturers Association, Bombay, in the complaint submitted to the Designated Authority in May, 1992 alleged that PVC Resin falling under H.S. Nos. 39041000, 39042102 and 39042109 originating from Argentina. Brazil, Mexico, Republic of Korea and the U.S.A. was being dumped in India and was causing injury to the domestic industry.

Based on the preliminary findings of the Designated Authority, Government has imposed anti-dumping duty until June, 1993 on PVC Resin falling under H.S. Nos. 39041000, 39042102 and 39042109 originating from all sources in Argentina, Brazil, Mexico, Republic of Korea and the U.S.A.